

cent of their total advances by the end of March 1985. The banks were given a sub-target within the priority sector, of lending to weaker sections and were advised by Reserve Bank of India that the outstanding advances in favour of weaker sections should be at least 10 per cent of total advances by the end of March 1985. The actual performance of public sector banks in lending to priority sector is set out below :

	March 1985	September 1986
(i) Percentage of priority sector advances to total advances	41.3	43.4
(ii) Percentage of Weaker section advances to total advances	9.4	10.8

SC/ST Living in Different States

308. SHRI NARAYAN CHOUBEY: Will the Minister of WELFARE be pleased to state :

(a) whether Government are aware that people belonging to the SC/ST communities of a particular State, but staying permanently for thirty/forty years in a different State in whose SC/ST list the names of their caste or tribe do not appear, are not getting SC/ST certificates from the Government;

(b) whether Government have received such complaints; and

(c) if so, the steps Government propose to take to do away with this difficulty ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c). According to the existing instructions, the prescribed authority of a State Government/U.T. Administration may, subject to such enquiries as may be deemed necessary, issue the Scheduled Caste/Tribe

certificate to a person who is currently staying in a State other than the State of his domicile, on production of similar original certificate issued to his father by the prescribed authority of the State of his father's domicile on the date of the Presidential notification. However, such Scheduled Caste/Scheduled Tribe persons will thereby be entitled to get benefits admissible to the Scheduled Castes/Scheduled Tribes in the State of origin and from Government of India.

As and when any specific complaint is received about the issue of the caste/tribe certificate, it is immediately referred to the concerned State Government/Union Territory Administration for appropriate action.

Commissioning of Radio Telescope in Pune

309. SHRI V. KRISHNA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the World's largest radio telescope is proposed to be built at Khodad village near Pune;

(b) if so, by what time it is proposed to be commissioned; and

(c) the manner in which the large volume of data collected by Indian Telescope will help to solve important and exciting astronomical problems ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) Yes, Sir. The giant metre wave length radio telescope (GMRT) will be the largest radio telescope operating at metre wave lengths.

(b) The Telescope is proposed to be commissioned by 1992.

(c) Most existing large telescopes in the West are of centimetre wave lengths and because of man-made radio interference at metre wave lengths, the many outstanding

astronomical problems which can best be studied at metre wave lengths have not received the requisite attention. The proposed GMRT will study these outstanding problems.

Environmental Clearance of Hydro-Electric Power Projects in Madhya Pradesh

310. SHRI PRATAP BHANU SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government of Madhya Pradesh has submitted all the necessary information required for forests clearance of Bodhghat Hydro-Electric Power Project and Narmada Sagar Irrigation Project of the State;

(b) if so, steps taken for the clearance of these projects; and

(c) whether Union Government are satisfied with the information given by the Madhya Pradesh Government ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) to (c). All necessary information regarding diversion of forest lands for Bodhghat Hydro-electric Project has been received from the Government of Madhya Pradesh. A Central team headed by Secretary, Department of Environment, Forests and Wildlife visited the project site in December, 1986. The Committee has assessed the correctness of information furnished by the State Government and Committee has submitted its report. A decision will be taken shortly, keeping in view the Committee's findings.

The question of clearance for the Narmada Sagar Project is being considered in the context of all the environmental impacts on the basis of the information furnished by the State Government.

[Translation]

Provision for Development of Science and Technology in Seventh Plan

311. SHRI VIRDHI CHANDER JAIN :

Will the Minister of PLANNING be pleased to state :

(a) whether the amount provided by Government in the Seventh Five Year Plan for the development of Science and Technology has been found to be inadequate;

(b) if so, the steps being considered to ensure that the development in this field does not hamper; and

(c) whether Union Government propose to give top priority to Science and Technology in Eighth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise.

(c) Priorities for the Eighth Five Year Plan will be considered at the appropriate time.

[English]

Financial Assistance to Tamilnadu to Compensate Loss due to Implementation of Prohibition

312. SHRI N. DENNIS : Will the Minister of WELFARE be pleased to state :

(a) whether the Government of India are considering any financial assistance to the Tamil Nadu Government to compensate the revenue loss due to imposition of partial prohibition throughout the State; and

(b) whether Union Government propose to give special consideration for providing employment opportunities for those rendered jobless due to introduction of prohibition in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : (a) No, Sir. However, compensation for loss of revenue can be given under existing scheme on receipt of proposal from the State.

(b) No, Sir.